

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No.394/SO/2020

Date: 17. 01.2022

NOTIFICATION

Sub: COVID-19 - Functioning of Subordinate Courts in the State of
Telangana – Instructions – Issued.

Considering the present situation of pandemic in the State of Telangana,
as directed, all the Subordinate Courts in the State of Telangana shall work in
virtual mode with immediate effect, till 04.02.2022, as per the guidelines issued
by the High Court from time to time.

All the Unit Heads in the State are directed to follow the COVID-19
Protocols issued by the Government of India, Government of Telangana and
High Court from time to time scrupulously and any deviation in this regard will be
viewed seriously.

All the Unit Heads are further directed to follow the SOP issued in this
regard scrupulously.


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telanagana. {for placing the same before the Hon'ble the Chief Justice}.
- 2) All the Personal Secretaries to the Hon'ble Judges. {for placing the same before the Hon'ble Judges}.
- 3) All the Registrars, High Court for the State of Telangana (for information & necessary action).
- 4) The Secretary, Bar Council for the State of Telangana (for information).
- 5) The President, Telangana High Court Advocates Association, Hyderabad (for information).
- 6) All the Unit Heads in the State of Telangana. (for information).
- 7) All the Service Associations, High Court for the State of Telangana at Hyderabad (with instructions to intimate all the Staff members)
- 8) All the Officers of the High Court for the State of Telangana.
- 9) All the Section Officers/Section Heads, High Court for the State of Telangana (for circulating among the staff members working under their control)
- 10) The Overseer, High Court for the State of Telangana at Hyderabad (for circulating among the staff members working under his control)